

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.170 of 2013

Dated : 4th September, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Rithwik Energy Generation Pvt. Ltd. ... Appellant(s)

Versus

State Load Despatch Centre & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. B. Subrahmanya Prasad

Counsel for the Respondent(s): Ms. Swapna Seshadri for R.1 & 2

ORDER

It is submitted by the learned counsel for the Appellant that all the Respondents have been served and he will be filing the affidavit of service by tomorrow.

Ms. Swapna Seshadri undertakes to file Vakalatnama on behalf of Respondent Nos. 1 & 2 within two days and seeks some time to file the reply. Accordingly, she is directed to file the reply on or before 01.10.2013 after serving copy on the other side.

Post the matter on **07.10.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/ak